

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

CONTEMPT APPLICATION NO. 2176 of 1993

IN

ORIGINAL APPLICATION NO. 51 of 1992.

Allahabad, this the 8th day of May, 2000.

CORAM: Hon'ble Mr. S. Dayal, Member (A).

Hon'ble Mr. Rafiq Uddin, Member (J).

Vishwa Nath Kuril S/o Late Sri Bans Gopal Kuril,
R/o 99/306, Colonelganj,
Distt.: Kanpur (U.P.)

.....Applicant.

C/A Shri K.K. Mishra

Shri C.P. Mishra

Versus

1. Shri S.S.Ramaswami,

General Manager,

Ordnance Factory,

Kanpur.

2. Shri C.N. Govindan

Additional Director General

Ordnance Equipments Factory

Kareri, Krishna Nagar Nagar

(Near Rama Devi), Kanpur.

.....Respondents

C/R Shri Ashok Mohiley

O R D E R

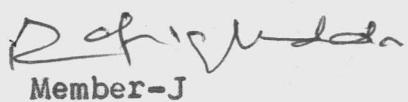
(By hon'ble Mr. S. Dayal, Member (A)).

This contempt petition has been filed seeking punishment to opposite parties No.1 and 2 for their wilful disregard and flouting of order of this Tribunal

in O.A.51/92 dated 9.2.93.

2. The Tribunal by its order dated 9.2.93 directed respondents to consider the case of the applicant also while considering the case of those who are waiting for their turn to be given compassionate appointments and whose case was more deserving and from whose family there was no one in service and whose case is on stronger footing than that of the applicant. After considering the case of such candidate, appointment can be given to applicant also, but the applicant can always come as a direct candidate in case he is selected as such.

3. The respondents have filed supplementary counter affidavit in which they mention that the case has been considered by them in the light of directions of the Division Bench of this Tribunal and order dated 25.1.94 has been passed a copy of which has been annexed to the supplementary counter reply. It has been stated that the case of the applicant was considered but it was not found possible to give appointment on compassionate grounds to the applicant because the family was not found to have been left in indigent circumstances. Since the case of the applicant has been considered, we do not find that the respondents have made any wilful disobedience of the order of the Tribunal. Hence the contempt petition is dismissed and notice issued are discharged.


Member-J


Member-A